

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2130  
ANSWERED ON:06.12.2006  
NORMS FOR OPENING OF CGHS DISPENSARY  
Patel Shri Dahya Bhai V.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the norms followed by the Government for setting up CGHS dispensaries;
- (b) whether the Government has set up CGHS dispensaries in some colonies/complexes in Delhi for specific departments while denying treatment facility to other CGHS beneficiaries living in the same complex/colony;
- (c) if so, the justification therefore; and
- (d) the steps taken by the Government to ensure that the treatment facility be extended to all beneficiaries irrespective of their departments?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a) As per the SIU norms, the criteria for opening of new CGHS Allopathic dispensary in an existing CGHS covered city is 2000 cardholders (serving/pensioners) which translates into about 10,000 beneficiaries. For extending CGHS to a new city, it requires at least 6,000 cardholders (serving/pensioners), which translates into about 30,000 beneficiaries.
- (b) No, Sir.
- (c) & (d) In view of (b) above, the question do not arise.